

MEDELEC HEALTHCARE SOLUTIONS PRIVATE LIMITED	
CIN: [U51909PB2020PTC051205] Regd. Office: Plot No. 382, Industrial Area, Phase 8B, Balongi, Rupnagar, S.A.S.Nagar (Mohali), Punjab, India, 160055 E-mail: mhh_technicalsupport@outlook.com	
SCHEDULE I, FORM A, PUBLIC ANNOUNCEMENT [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]	
FOR THE ATTENTION OF THE STAKEHOLDERS OF “MEDELEC HEALTHCARE SOLUTIONS PRIVATE LIMITED”	
1. Name of corporate person	MEDELEC HEALTHCARE SOLUTIONS PVT LTD
2. Date of Incorporation of corporate person	22.06.2020
3. Authority under which corporate person is Incorporated/ registered	Registrar of Companies (ROC), Chandigarh
4. Corporate Identification Number of corporate person	U51909PB2020PTC051205
5. Address of the Registered Office and Principal Office (if any) of corporate person	Plot No. 382, Industrial Area, Phase 8B, Balongi, Rupnagar, S.A.S. Nagar (Mohali), Punjab, India, 160055
6. Liquidation Commencement date of corporate person	30-05-2026
7. Name, address, email address, telephone number and the registration number of the liquidator	Mr. Krishan Vrind Jain #1139, BLOCK- B, IT City, Sector 82A, Mohali- 160055 Email: medelec.liq@gmail.com +91 9417009490 IP REGD No:- IBBI/IPA—001/IP-P00284/2017-18/10528
8. Last date of submission of claims	29-06-2026
Notice is hereby given that the “MEDELEC HEALTHCARE SOLUTIONS PRIVATE LIMITED” has commenced voluntary liquidation on 30-05-2026 The stakeholders of “MEDELEC HEALTHCARE SOLUTIONS PRIVATE LIMITED” are hereby called upon to submit a proof of their claims, on or before 29-06-2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- NAME OF THE LIQUIDATOR: (KRISHAN VRIND JAIN) Date: 02-06-2026 Place: CHANDIGARH	

SUBJECT: Transfer of Ownership in respect of RESIDENTIAL SITE NO.1060, Sector 8-B, Chandigarh (RPT-1060) to the extent of 100% share in the said Registered Will of Late Smt. Jasvinder Kaur.

It is notified for the information of general public and it is concerned that as per record of this office and as per the records of the REGISTRAR, RESIDENTIAL SITE NO.1060, Sector 8-B, Chandigarh to the extent of 100% Share, It has been informed by Jasmine Oberoi, daughter of Late Smt. Jasvinder Kaur, and her husband, Late Jagdish Chagant, that Late Smt. Jasvinder Kaur, who has also intimated the following legal heirs of the deceased owner/lessor:- (1) Rupinder Kaur (Daughter) (2) Jasmine Oberoi (Daughter) (3) Rajni Chagant (Daughter) (4) Late Smt. Jasvinder Kaur, the said Late Smt. Jasvinder Kaur, has expired on 11/01/2020. Now, Jasmine Oberoi, Rupinder Kaur, Rajni Chagant, Rupinder Kaur have applied for the Transfer of Ownership in respect of Residential Site No.1060, Sector 8-B, Chandigarh to the extent of 100% share in the said Registered Will of Late Smt. Ragninder Kaur in their favour on the basis of Registered Will dated 28/04/2008. If anybody has any information about any other legal heirs of Late Smt. Jasvinder Kaur, who has expired on 11/01/2020, then the same may be intimated to the Estate Officer, U.T. Chandigarh, immediately if anybody has any objection upon the mutation of the said share in the name of Late Smt. Jasvinder Kaur, then the said applicants here/they may furnish the same in writing supported with affidavit duly attested by a Notary Public (Notary) in the office of the undersigned within 15 days of the date of publication of this notice, failing which the said share in the said property will be mutated accordingly in the name of above said Late Smt. Jasvinder Kaur and the same shall be entered at any later stage.

SH. PAVINDER SINGH, PCS ASSISTANT ESTATE OFFICER, EXERCISING THE POWERS OF ESTATE OFFICER, U.T. CHANDIGARH

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Secretary,
Chandigarh Housing Board,
Chandigarh.

COURT NOTICE
(U/o 5 Rule 20 CPC)
IN THE COURT OF
Ms. Rinky Agnihotri
Civil Judge (Junior Division),
Ludhiana
DARSHAN SINGH
V/s.
MANJIT SINGH
CNR No. : **PBLD02-002837-2026**
Next Date: **02-07-2026**
PUBLICATION ISSUED TO :
MANJIT SINGH Father:-SH.
INDER SINGH RESIDENT OF
H/O, 2205, ABDULLAPUR BASTI,
BEHIND PREET PALACE,
LUDHIANA.
In above titled case, the
defendant(s)/respondent(s) could
not be served. It is ordered that
defendant(s)/respondent(s) should
appear in person or through
counsel on **02-07-2026 at 10:00**
a.m.
For details logon to
https://highcourtchd.gov.in/?mode=district_notice&district=mogaocourt
Civil Judge (Junior Division)
Ludhiana
Dated, this day of 30-05-2026

CHANDIGARH HOUSING BOARD
8, Jan Marg, Sector 9-D, Chandigarh

PUBLIC NOTICE

Before Secretary, CHB Exercising the Powers of the Estate Officer, UT Chandigarh.

Subject:- Mutation /Transfer of ownership right in respect of Dwelling Unit No. 2917/B (Second Floor) of EWS (ONE BED ROOM) Category in Sec-49, Chandigarh on the basis of Gift Deed in the name of **SMT. HITASH PAUL W/O SH. SHAM SUNDER SHARMA**, from the name of allottee/transferree **SMT. MEENA SHARMA D/O LATE SH. KEWAL KUMAR W/O SH. PUNEET SHARMA**.

It is hereby notified for the information of the general public and all concerned the Dwelling Unit No. 2917/B (Second Floor) of EWS (ONE BED ROOM) Category in Sec-49, Chandigarh stands in the name of allottee/transferree **SMT. MEENA SHARMA D/O LATE SH. KEWAL KUMAR**. Now, **SMT. MEENA SHARMA D/O LATE SH. KEWAL KUMAR W/O SH. PUNEET SHARMA** has Gift the above said dwelling unit to **SMT. HITASH PAUL W/O SH. SHAM SUNDER SHARMA**, vide Gift Deed Executed and registered in office of Sub-Registrar Chandigarh on 09/04/2026. **SMT. HITASH PAUL W/O SH. SHAM SUNDER SHARMA**, has requested this office for transfer the above said dwelling unit in her name on the basis of Gift deed.

If any body has any objection upon the mutation of the said property in favour of applicant, he/she/they may submit the objection in writing to the undersigned within 21 days of the publication of this notice, failing which, the ownership of the said dwelling unit shall be transferred in favour of above said claimant(s).

**Secretary,
Chandigarh Housing Board,
Chandigarh.**



ICICI Bank

PUBLIC NOTICE

Branch Office: ICICI Bank Limited Plot No-23, 3rd Tower, 3rd Floor,
New Rohtak Road, Karol Bagh, New Delhi-110005

The following borrower/s has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan/s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Nipun Ahluwalia, Khushboo Sharma Alios Khushboo, Poonam Dolela, 57 Kellyville Ridge, Wetherill Park, NSW 2155, Wetherill Park, Australia Nsw 2155, A/c No. TBDS000006702374	Unit No. 1/GF, Ground Floor in Sushma Prestine, Situated At Village Chhat Zirakpur, District S.A.S. Nagar, Mohali, Punjab - 140603.	08/05/2026 Rs. 27,50,400/-	03/01/2026

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: June 02, 2026

Place: Panchkula

Sincerely Authorised Officer,
For ICICI Bank Ltd.

PHYSICAL POSSESSION NOTICE

Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New
Rohitak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	M/s. P S Sandha Wallia Commission Agent/ Palwinder Singh/ Amandeep Kaur/ Mehtab Singh/ Rai Singh/ 366505000251	Address- 2: Property Private No.01, Measuring Area 18.00 Sq. Yrds, Bearing Khassra No. 1800 Min, Vide With Document No.10032 Dated 16/03/2018, Along With Jamabandi Dated 19/06/2018 For The Year 2015 2016, Khata/ Khatoni No.531/954, Hadbast No. 387, Mutation No.18655, Situated At Amritsar Urban Circle No.107, Chowk Chatwind Gate, Tehsil & District Amritsar, Punjab- 143001, Admeasuring An Area- 18.00 Sq. Yrds Bounded By: North: Rented Property of Satnamsingh South: Rented Property of Satnam Singh East: Road West: Corporation Land/ Date of Physical Possession May 30, 2026	May 08, 2025 Rs. 75,93,400.49/-	Tarn Taran, Amritsar

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: June 02, 2026

Place: Tarn Taran & Amritsar

Sincerely Authorised Officer,
For ICICI Bank Ltd.

ICIICI Home Finance Corporate Office: ICIICI Home Finance Company Limited ICIICI HFC Tower, Andher East - Kurla Road, Andheri (East), Mumbai - 400058, India
 Branch Office: SCO 154, 1st floor, Red Square Market, UE-1, Near Telephone Exchange, Hissar - 125001
 [See proviso to rule 8(f)] Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICIICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs, Loan Account No.	Details of the Secured assets/ with known encumbrances, if any	Amount Outstanding	Reserve Price/ Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	Subhash Chander (Borrower) Sushila Devi (Co-Borrower) Loan No. LHR00H00001302017	Khwat No -344, Khotoni No-430, Khalsa No -116N/14, 5-2, Palwas Tehsil and Dist Bhilwani- 127021 Bhikaji Haryana - 127021	Rs. 5,92, 802/- May 29, 2026	Rs. 19,69, 110/- To 15, 911/-	June 12, 2026 11:00 AM To 03:00 PM	June 19, 2026 02:00 PM To 03:00 PM	June 18, 2026 Before 05:00 PM	Symbolic Possession

The online auction will be conducted on website [URL Link- <https://BidDeal.in/>] of our auction agency ValueTrust Capital Services Private Limited. The Mortgagees/ notice are given a last chance to pay the total dues with further interest till June 18, 2026 before 05:00 PM else these secured assets will be sold as per above schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICIICI Home Finance Company Limited Branch Office Address mentioned on top of the article on or before June 18, 2026 before 04:00 PM. The Prospective Bidder(s) must also submit signed copy of Registration Form & Bid Terms and Conditions form at ICIICI Home Finance Company Limited Branch Office Address mentioned on top of the article on or before June 18, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICIICI Home Finance Company Ltd. -Auction" payable at the branch office address mentioned on top of the article.

For any further clarifications with respect to the auction or inspection, terms and conditions of the auction or submission of tenders, kindly contact ICIICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com/>

Date: June 02, 2026
 Place: Bhilwani

Authorized Officer, "ICIICI Home Finance Company Limited"
 CIN Number: U65932MH1999PLC120106

ICICI Bank Branch Office: ICICI Bank Ltd First Floor, MC International, The Mall, Mall road Amritsar- 143001

PUBLIC NOTICE-TENDER FOR SALE OF SECURED ASSET(S)						
[See proviso to Rule 8(6)]						
Notice for sale of immovable asset(s)						
E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.						
This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:						
Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	M/s Diksha Enterprises (Applicant), Amit Kumar, (Co-Applliant, Guarantor/Mortgagor) 04/08/2006, Situated At Village: Haibowal Kolan, H.B No.102 Abaddi Known As New Tagore Nagar Th & Distt. Ludhiana, Punjab, 141001. Admeasuring An Area- 100.00 Sq. Yrds	Property Measuring 100.00 Sq. Yrds Khasha No.30/18 Khatta No.2074/2305 As Per Jamabandi For Year 2001-02. Vide Wastaki No.10661 Dated 04/08/2006, Situated At Village: Haibowal Kolan, H.B No.102 Abaddi Known As New Tagore Nagar Th & Distt. Ludhiana, Punjab, 141001. Admeasuring An Area- 100.00 Sq. Yrds	Rs. 1,50,30, 135/- as on May 02, 2026	Rs. 34,00, 000/- Rs 3,40, 000/-	June 09, 2026 from 01:00 PM to 03:00 PM	June 24, 2026 from 11:00 AM to 12:00 Noon
The online auction will be conducted on the website (URL Link- https://www.BidDeal.in) of our auction agency Value Trust Capital Services Pvt Ltd. The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by June 23, 2026 before 05:00 PM, else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd First Floor, Mc International, The mall, Mall road Amritsar- 143001 on or before June 23, 2026 before 05:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before June 23, 2026 before 05:00 PM, along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd First Floor, Mc International, The mall, Mall road Amritsar 143001 on or before June 23, 2026 before 05:00 PM Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Amritsar.						
For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9780139915.						
Please note that Marketing agencies 1. M/s Value Trust Private Limited 2.Augeo Assets Management Private Limited 3.Hecta Proptech Pvt Ltd 4. Ginnarsoft Pvt Ltd have also been engaged for facilitating the sale of this property.						
The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s						
Date: June 02, 2026						
Place: Ludhiana						
						Authorized Officer, ICICI Bank Limited

